

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA.14 of 1997  
(GA.1297 of 1996)

Date of Order: 20-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

KAMALENDU JHA

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. B.C. Sinha, counsel/  
Mr. K.C. Saha, counsel.

For the respondents: Mr. C. Samaddar, counsel.

O R D E R

In this Misc. Application, the petitioner has prayed for an interim order directing the respondents not to publish the result of the selection of promotion to the post of IOW/Gr I held on 31.7.96 till the disposal of the instant application and to allow the applicant to appear in the written test to be held now. Mr. Sinha, ld. counsel appearing for the petitioner, submits that he does not press the prayer contained in the said application but his client would be satisfied if the annexures to the said application are kept on the record.

We do not find any merit in the application and Mr. Sinha does not also press the prayer. The application is rejected and the annexures thereto will be naturally on record. ~~Mr. Samaddar~~ is directed to produce connected documents at the time of adjudication of the O.A. Misc. Application is disposed of. Original Application is fixed for admission hearing on 28.4.98.

(S. Dasgupta)  
Member(A)

(S. N. Mallick)  
Vice-Chairman.

- (a) No. of the "Appin" .....
- (b) Name of the applicant .....
- (c) Dt. of presentation of application for copy .....
- (d) No. of pages .....
- (e) Copying fee charged/urgent or ordinary .....
- (f) Dt. of preparation of copy..... 25/2/98
- (g) Dt. of delivery of the copy to the applicant .....